

COURT - I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**IA NO. 418 of 2017 IN
APPEAL NO. 174 of 2017**

Dated: 1st June, 2017

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member**

In the matter of :

Orange Bercha Wind Power Pvt. Ltd. ...Appellant(s)

Vs.

Madhya Pradesh Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for the Appellant(s) : Mr. Amit Kapur,
Mr. Apoorva Misra
Mr. Rohit Venkat

ORDER

**I.A. NO. 418 of 2017
(*Appl. for Urgent Listing*)**

We have heard learned counsel for the applicant/appellant. For the reasons stated in the application, the application is allowed. Application is disposed of.

APPEAL NO. 174 of 2017

Issue notice to the Respondents returnable on 03.07.2017. Dasti, in addition, is permitted.

List the matter on **03.07.2017.**

**(I. J. Kapoor)
Technical Member**

vt/kt

**(Justice Ranjana P. Desai)
Chairperson**